

**IN THE NATIONAL COMPANY LAW TRIBUNAL,
NEW DELHI COURT III (SPECIAL BENCH)**

Item No. 312
2/252(ND)/2024

IN THE MATTER OF:

Income Tax Officer, Ward 21(1), New Delhi

.....APPLICANT/PETITIONER

Vs

Registrar of Companies, Delhi & Ors

.....RESPONDENT

SECTION

U/s 252(1)

Order delivered on 06.05.2024

CORAM:

SHRI BACHU VENKAT BALARAM DAS, HON'BLE MEMBER (JUDICIAL)

SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Mr. Puneet Rai, SSC, Mr. Ashvini Kr,
Mr. Rishabh Nangia, JSCs, Adv Nikhil Jain

For the Respondent :

HYBRID HEARING (PHYSICAL & VC)

ORDER

Learned Counsel appears for the Appellant. One week time granted to enable the Appellant to bring on record the proof and affidavit of service. The Appellant is directed to file a copy of the Assessment Order and Demand Notice within one week.

List the matter on **15.07.2024**.

Sd/-

(RAHUL BHATNAGAR)
MEMBER (TECHNICAL)

Sd/-

(BACHU VENKAT BALARAM DAS)
MEMBER (JUDICIAL)